

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

O.P. No. 3 of 2012 &
I.A. No. 176 of 2013

Dated : 29th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Indian Biomass Power Association ... Petitioner (s)
Versus
Ministry of Power, Govt. of India & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Umapathy

Counsel for the Respondent(s): **Mr. Anand K. Ganesan for CSERC**
Ms. Suparna Srivastava for R.5 & 8
Mr. C.K. Rai for R.6
Mr. Rutwik Panda for R-7
Mr. S. Vallinayagam for R-9
Mr. K.V. Balakrishnan,
Mr. Rajesh Kumar,
Mr. K.V. Mohan for APERC
Mr. Aditya Dewan
Mr. Samir Malik for PTC India
Financial Services

ORDER

(IA no. 176 of 2013-For Impleadment)

We are of the view that PTC India Financial Services which is sought to be impleaded as a party in the Petition filed by the Petitioner is not a necessary party. Therefore, I.A. no. 176 of 2013 is dismissed.

Post O.P. no. 3 of 2012 on **28.02.2014 at 2.30 p.m.** for further hearing.

(Justice Surendra Kumar) (Rakesh Nath) (Justice M. Karpaga Vinayagam)
Judicial Member Technical Member Chairperson